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S.O. 83. - In pursuance of clause (1) of article 239 of the Constitution and in continuation of the notification of the Government of India in the late Ministry of State, No. 104-J, dated the 24th August, 1950, in so far as it relates to the exercise of certain powers and discharge of certain functions under the Indian Christian Marriage Act, 1872 (15 of 1872), the President hereby directs that the Lieutenant Governor of Assam and the Chief Commissioners of Tripura shall, subject to the control of the President and until further orders, exercise the powers and discharge the functions of the State Government under sections 6, 7, 9, 62, 82 and 83 of the Indian Christian Marriage Act, 1872 (15 of 1872), within their respective territories.

[No. F.10/60 - Just. II]

Ministry of Home Affairs

New Delhi, the 24th March, 1961.

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S.O. 675. - In pursuance of clause (1) of article 239 of the Constitution and in supersession of the notifications of the Government of India -

- (i) in the late Department of Labour No. LR-1(a) dated the 28th June, 1947, and
- (ii) in the late Ministry of State No. 104-J dated the 24th August, 1950 (in so far as it relates to exercise of powers and discharge of functions under the Industrial Disputes Act, 1947 (14 of 1947),

the President hereby directs that the powers and functions of the State Government under the Industrial Disputes Act, 1947 (14 of 1947), except in so far as they relate to any industrial dispute concerning the Employees' State Insurance Corporation and except those under section 38 of the said Act, shall, subject to the control of the President and until further orders, be respectively exercised and discharged by the Lieutenant Governor or the Chief Commissioner, as the case may be, of each of the Union territories of Delhi, Pondicherry, Manipal, Tripura and the Andaman and Nicobar Islands, within his jurisdiction.

[No. F. 2/2/61 - J. II]

Ministry of Home Affairs

New Delhi, the 4th April, 1961.

~~S.O. 757. - In exercise of the powers conferred by clause (1) of article 239 of the Constitution, the President hereby directs~~

Ministry of Home Affairs

New Delhi, the 28th September, 1961.

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S.O. 2389. - In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the powers of the Central Government under sub-section (1) of section 469 of the Constitution, Delhi Municipal Corporation Act, 1957 (66 of 1957), shall, subject to the control of the President and until further orders, be exercised by the Chief Commissioner, Delhi.

[No. F. 2/10/61 - Just. II]